## GOVERNMENT OF INDIA CIVIL AVIATION LOK SABHA

UNSTARRED QUESTION NO:405 ANSWERED ON:23.02.2011 REPORT ON MANGALORE AIR TRAGEDY Raghavan Shri M. K.;Shantha J.

## Will the Minister of CIVIL AVIATION be pleased to state:

- (a) whether the Government has received the report on the Mangalore Air Tragedy;
- (b) if so, the details thereof;
- (c) whether as per the probe report, the aircraft crash at Mangalore was due to pilot's error;
- (d) if so, the details of probe report alongwith the measures taken by the Government to check the attitude of foreign pilots as in case of Mangalore tragedy;
- (e) whether the dead bodies at the crash site are yet to be identified and compensation yet to be disbursed to the next of kin of people died in the tragedy; and
- (f) if so, the details thereof and if not, the reasons therefor alongwith the measures/steps taken to prevent the recurrence of such incidents?

## **Answer**

## MINISTER OF OVERSEAS INDIAN AFFAIRS & MINISTER OF CIVIL AVIATION (SHRI VAYALAR RAVI)

(a) to (d):- The Court of Inquiry has submitted the draft final report to the Government. International Civil Aviation regulations the regulatory authorities of the State of Manufacture and State of Design have to be consulted for formal comments on the Draft Final Report before it is finalised. Accordingly, the views of Federal Aviation Administration of United States in pursuance of America have been sought. Action on the recommendations will be taken after finalisation and acceptance of the report by the Government. (e) and (f):- All the bodies have been identified. Air India Express has started the process of final settlement and as of date 40 cases have already been settled for a total amount of Rs. 24.02 crores (including interim compensation). For the rest of the cases, proceedings is underway to settle the final claim. These claims are being settled as per Carriage by Air Act, 1972 which incorporates the Montreal Convention of International Civil Aviation Organisation. After the tragic crash, the following steps have been taken (i) a Civil Aviation Safety Advisory Council (CASAC) has been set up under the Chairmanship of Secretary, Ministry of Civil Aviation; (ii) directions were issued to all concerned regarding adherence to Standard Operating Procedures; (iii) special audit of airports identified as critical was undertaken; (iv) A Surveillance and Enforcement Division has been set up in Directorate General of Civil Aviation (DGCA).